

**A.K.JAYASANKARAN NAMBIAR, J.
&
MOHAMMED NIAS C.P., J.**

Cont. Case (C).NO.1766 OF 2022

Dated this the 20th day of February, 2023

ORDER

A.K. Jayasankaran Nambiar, J.

In our last order dated 23.12.2022, we had taken note of the submission of the learned counsel for the 1st respondent that if the presence of the 1st respondent before various courts is arranged through video conferencing rather than through physical presence, the prejudice caused to the 1st respondent, who is apparently suffering from various ailments, could be avoided, and directed the State Government to inform us on the feasibility of arranging the production of the 1st respondent before various courts through video conferencing.

2. The learned State Attorney has today shown us a communication dated 3.2.2023 from the Superintendent, High Security Prison, Viyyur, which suggests that there are 5 video conferencing rooms available in the said prison, and the authorities therein can ensure the production of the 1st respondent Sri. A. Abdul Sathar before the various courts through video conferencing. Taking

note of the said report of the Superintendent, High Security Prison, Viyyur, we direct that the various courts dealing with the cases involving the 1st respondent herein may require the production of the 1st respondent before them through video conferencing so as to avoid the necessity of transporting the 1st respondent from the High Security Prison, Viyyur to their respective courts on each and every occasion. In case, the physical presence of the 1st respondent is indispensable, then the courts concerned may direct the same after passing a specific order in writing to that effect. We make it clear that such physical presence shall be insisted only in exceptional circumstances, and as far as possible, the requirement of physical presence may be avoided, *inter alia*, for security reasons.

Post on 22.2.2023 along with W.P.(C).No.222 of 2019 and W.P.(C).No.244 of 2019.

Sd/-
A.K.JAYASANKARAN NAMBIAR
JUDGE

Sd/-
MOHAMMED NIAS C.P.
JUDGE